

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.1523
ANSWERED ON 15.12.2022

NATIONAL COMMISSION FOR MINORITIES

1523. SHRI ADHIR RANJAN CHOWDHURY:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government proposes to grant constitutional status to the National Commission for Minorities;
- (b) if so, the details thereof along with the consultations undertaken so far; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a), (b) & (c) National Commission for Minorities (NCM) was established as a statutory body with the enactment of the National Commission for Minorities Act, 1992 (Act XIX of 1992) by the Parliament. This Act came into force with effect from 17th May, 1992. Under section 2 (c) of the said Act, the Central Government has notified five religious communities namely, Buddhists, Christians, Muslims, Sikhs, and Zoroastrians (Parsis) as minority communities vide notification S.O. No. 816(E) dated 23.10.1993. Subsequently, the Central Government further notified the Jain community as a minority community vide notification S. O. No. 267(E) on 27.01.2014. Further, there is no proposal, at present, to grant constitutional status to the National Commission for Minorities.
